

ITEM NO.1501  
(For Judgment)

COURT NO.10

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No. 249/2013

SHOOR SINGH & ANR.

Appellant(s)

VERSUS

STATE OF UTTARAKHAND

Respondent(s)

Date : 20-09-2024 This appeal was called on for pronouncement of judgment today.

For Appellant(s) Mr. A. P. Mohanty, AOR

For Respondent(s) Mr. Akshat Kumar, AOR

Hon'ble Mr. Justice Manoj Misra pronounced the judgment of the Bench comprising Hon'ble Mr. Justice J.B. Pardiwala and His Lordship.

The appeal is allowed in terms of the signed reportable judgment.

The operative part of the reportable judgment is, *inter alia*, held as under:

"19. The appeal is accordingly allowed. The order convicting and sentencing the appellants under Section 304-B and 498-A IPC is set aside. The appellants are on bail. They need not surrender. Their bail bond(s) stand discharged."

Pending application(s), if any, shall stand disposed of.

(SNEHA DAS)  
SENIOR PERSONAL ASSISTANT

(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR

(Signed reportable judgment is placed on the file)